(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY)

FINANCE (REVENUE-I) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-110 002

No.F3(12)/Fin(Rev-I)/2020-21/DS-IV/ -7-

Dated: 24.06-2020

Notification No. 33/2019 - State Tax

No. F.3(12)/Fin.(Rev-I)/2020-21/ - In exercise of the powers conferred by section 164 of the Delhi Goods and Services Tax Act. 2017 (03 of 2017), the Lt. Governor of National Capital Territory of Delhi hereby makes the following rules further to amend the Delhi Goods and Services Tax Rules, 2017, namely:-

- 1. (1) These rules may be called the Delhi Goods and Services Tax (Fifth Amendment) Rules. 2019.
- (2) Save as otherwise provided in these rules, they shall come into force from 18th July, 2019.
- 2. In the Delhi Goods and Services Tax Rules, 2017 (hereinafter referred to as the said rules), in rule 12. in sub-rule (1A),-

(a) after the words "A person applying for registration to", the words "deduct or" shall be inserted;

(b) after the words "in accordance with the provisions of", the words and figures "section 51, or, as the case may be," shall be inserted.

3. In the said rules, in rule 46, in the fourth proviso, with effect from the 1st day of September, 2019, after the words "Provided also that a registered person", the words ", other than the supplier engaged in making supply of services by way of admission to exhibition of cinematograph films in multiplex screens," shall be inserted.

4. In the said rules, in rule 54, after sub-rule (4), with effect from the 1st day of September, 2019, the following sub-rule shall be inserted, namely:-

(4A) A registered person supplying services by way of admission to exhibition of cinematograph films in multiplex screens shall be required to issue an electronic ticket and the said electronic ticket shall be deemed to be a tax invoice for all purposes of the Act, even if such ticket does not contain the details of the recipient of service but contains the other information as mentioned under rule 46:

Provided that the supplier of such service in a screen other than multiplex screens may, at his option, follow the above procedure.".

5. In the said rules, after rule 83A, with effect from such date as may be notified by the State Government, the following rule shall be inserted, namely:-

## "83B. Surrender of enrolment of goods and services tax practitioner.-

- (1) A goods and services tax practitioner seeking to surrender his enrolment shall electronically submit an application in FORM GST PCT-06, at the common portal, either directly or through a facilitation centre notified by the Commissioner.
- (2) The Commissioner, or an officer authorized by him, may after causing such enquiry as deemed fit and by order in FORM GST PCT-07, cancel the enrolment of such practitioner.".
- 6. In the said rules, in rule 137, for the words "two years", the words "four years" shall be substituted.
- 7. In the said rules, in rule 138E, in the first proviso,-
- (a) after the words "Provided that the Commissioner may,", the words, letters and figures "on receipt of an application from a registered person in FORM GST EWB-05," shall be inserted;
- (b) after the words "reasons to be recorded in writing, by order", the words, letters and figures "in FORM GST EWB-06" shall be inserted.
- 8. In the said rules, after FORM GST PCT -05, with effect from such date as may be notified by the State Government, the following forms shall be inserted, namely:-

### "FORM GST PCT-06 [See rule 83B]

# APPLICATION FOR CANCELLATION OF ENROLMENT AS GOODS AND SERVICES TAX PRACTITIONER

1. GSTP Enrolment No.	
2. Name of the GST Practitioner	<auto populated=""></auto>
3. Address	< Auto Populated>
4. Date of effect of cancellation of enrolment	

I hereby request for cancellation of enrolment as GST Practitioner for the reason(s) noted below:

1

2.	
DECLARATION	
The above declaration is true and correct to the be undertake that I shall continue to be liable for my a such cancellation.	est of my knowledge and belief. ctions as GST Practitioner befor
	(SIGNATURI
Place:	(SIGNATORI
Date:	
*	- 30
FORM GST PCT-07	- J
[See rule 83B]	
ORDER OF CANCELLATION OF ENROLMENT AS PRACTITIONER	GOODS AND SERVICES TAX
1. GSTP Enrolment No.	
2. Name of the GST Practitioner	< Auto Fopulated>
3. Address	<auto populated=""></auto>
4. No. and Date of application	
5. Date of effect of cancellation of enrolment	
DECLARATION	
This is to inform you that your enrolment as GST with effect from	Practitioner is hereby cancelled
A CONTRACTOR OF THE PROPERTY O	. \
	(SIGNATURE
Place:	
Date: ".	to the fall of the
the said rules, in FORM GST RFD-01, in Annexure 1, for Sta	tement 5B, the following Statemen
he substituted, namely:-	
, , , , , , , , , , , , , , , , , , , ,	
"Statement 5B [rule 89(2)(g	)]
Refund Type: On account of deemed exports	(Amount in Rs)
	Tax paid
Sl. Details of invoices/credit notes/debit	rax pard
No notes of outward supplies in case refund	rax paid
No notes of outward supplies in case refund is claimed by supplier/Details of invoices	r ax paid
No notes of outward supplies in case refund	Tax paid

	GSTIN of the supplier	No	Date	Taxable Value	Type (Invoice/ Credit Note/ Debit Note)	Integrated Tax	Central Tax	State Tax /Uni on territ ory Tax	Cess
1	2	3	4	1 5	6	7	8	9	10
					2		200		55

10. In the said rules, in FORM GST RFD-01A, in Annexure 1, for Statement 5B, the following Statement shall be substituted, namely:

## "Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports

(Amount in Rs)

SI. No.	notes of c	outwar oy aup upplie	d suppl piler/D	credit note ies in case etails of in se refund is pient	Tax paid				
	GSTIN of the supplier	No.	Date	Taxable Value	Type (Invoice/ Credit Note/ Debit Note)	Integrated Tax	Central Tax	State Tax /Union territory Tax	Cess
1	2	3	4	5	6	7	8	9	10
						Harry Tri			۳.

11. In the said rules, after FORM GST EWB-04, the following forms shall be inserted, namely:-

"FORM GST EWB-05

[See rule 138 E]

Application for unblocking of the facility for generation of E-Way Bill

1	GSTIN	<auto></auto>		
2	Legal Name	<auto></auto>		
3	Trade Name	<auto></auto>		
4	Address	<auto></auto>		
5	of FORM G	rnishing of information in Part A SST EWB 01 (i.e. facility for f E-Way Bill) blocked w.e.f.	<auto></auto>	3
6	Reasons of generation of	0	<user input=""></user>	300
(i)				
(ii)			/	
(iii)				
7	Expected dat period under	e for filing of returns for the default	<user input=""></user>	
he besi	t of my knowled	rm and declare that the informa dge and belief and nothing has b	een concealed therefro	m.
	4		Signature of	of Authorised Signatory
				Name
				Designation /Status
)ate:		1		
Place:				
				2
		FORM GST EW	B - 06	
		[See rule 13	8 E]	
Referer	nce No.:		Date:	
0				
	GS	STIN		
	N	ame		

Order for permitting / rejecting application for unblocking of the facility for generation of

Address

## E-Way Bill

Application ARN:

船

Date:

The facility for generation of E- Way Bill was blocked in respect of the aforementioned registered person w.e.f. ------ in terms of rule 138E of the Central Goods and Services Tax Rules, 2017.

I have carefully considered the facts of the case and the application / submissions made by the aforementioned registered person.

I hereby accept the application and order for unblocking of the facility for generation of E-Way Bill on the following grounds:

-

2.

Please note that the system will block the facility for generation of E-Way Bill after (date) if the registered person continues to be defaulter in terms of rule 138E of the Central Goods and Services Tax Rules. 2017.

#### OR

I have carefully considered the facts of the case and the application / submissions made by the aforementioned registered person.

I hereby reject the application for unblocking the facility for generation of E-Way Bill on following grounds:

2.

2

Signature:

Name:

Designation:

Jurisdiction:

Address:

Note: Separate document may be attached for detailed order / reason(s).".

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi.

(Sunil Sehgal) Dy. Secretary IV (Finance)

No.F3(12)/Fin(Rev-I)/2020-21/DS-IV/ 7

Dated: 24-06-2020

Copy forwarded for information to:-

1. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi

- 2. The Principal Secretary (GAD), Govt. of NCT of Delhi with the request to publish the nonfication in Delhi Gazette Part-IV (Extraordinary) in today's date.
- 3. The Secretary (Finance), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 4. The Commissioner, State Tax, Delhi, Vyapar Bhawan, I.P. Estate, New Delhi.
- 5. The Additional Secretary to the Hon'ble Chief Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P Estate, New Delhi
- The Secretary to Finance Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 7 The Additional Secretary (Law), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 8. The P.S. to the Leader of Opposition, 29, Delhi Legislative Assembly, Old Secretariat, Delhi.
- 9. OSD40 Chief Secretary, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 10. Guard File.
- 11. Website.

(Sunil Sehgal) Dy. Secretary IV (Finance)

Note: The principal rules were published in the Gazette of Delhi, Extraordinary, Part IV *vide* notification dated 22<sup>nd</sup> June, 2017, published *vide* number No. F.3(10)/Fin.(Rev-I)/2017-18/DS-VI/342, dated 22<sup>nd</sup> June, 2017 and last amended *vide* notification No. 31/2019 - State Tax. dated 5<sup>th</sup> June, 2020 published *vide* number F.3(8)/Fin.(Rev-I)/2020-21/DS-VI/171 dated 5<sup>th</sup> June, 2020.